

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TITAGARH WAGONS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Titagarh Wagons Limited
2.	Date of incorporation of corporate debtor	03/07/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27320WB1997PLC084819
5.	Address of the registered office and principal office (if any) of corporate debtor	756, Anandapur, E M Bypass, Kolkata - 700107.
6.	Insolvency commencement date in respect of corporate debtor	01/11/2022
7.	Estimated date of closure of insolvency resolution process	30/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sriram Mittal Registration No. IBBI/IPA-001/IP-P-02276/2021-2022/13677
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No -8, Block B, 1st Floor, Mercantile building, 9 Lalbazar Street, Opposite- Lalbazar thana, Kolkata, West Bengal,700001 Email- sriramittal.ey@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, Kolkata Office- Mousumi Co. Op. Housing Society, 15B, Ballygunge Circular Road, Kolkata-700019 Email – titagarhwagons.cirp@gmail.com
11.	Last date for submission of claims	15/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Titagarh Wagons Limited** on 01/11/2022.

The creditors of **Titagarh Wagons Limited** are hereby called upon to submit their claims with proof on or before 15/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sriram Mittal

Registration No. IBBI/IPA-001/IP-P-02276/2021-2022/13677
AFA: AA1/13677/02/050623/13677 and Upto:05-Jun-23



Date: 03-11-2022

Place: Kolkata